COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 787 OF 2019 IN
DFR NO. 1460 OF 2019

Dated : 16th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Sirwar Renewable Energy Private Limited … Appellant(s)
Versus
Karnataka Electricity Regulatory Commission & Ors…. Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee

Counsel for the Respondent(s) : ----

ORDER

IA No. 787 of 2019

(Application for condonation of delay in filing appeal)

For the reasons set out in the application, delay of 159 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1460 OF 2019

Admit.

Registry is directed to number the appeal.

Appearance/objections, if any, shall be filed within six weeks' time i.e. on or before 28.08.2019 with advance copy to the other side. Thereafter, rejoinder shall be filed within two weeks' time i.e. on or before 12.09.2019 with advance copy to the other side.

List the matter on ***24.09.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/mkj